

SECTION IVB

Chamber Matter

Listed on

Court No.

IN THE SUPREME COURT OF INDIA Item No.
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NOS. 693, 695
& 696 OF 2013.

WITH PRAYER FOR INTERIM RELIEF

State of Punjab & Ors.

Petitioner(s)

Versus

SPN College & Ors.

Respondent(s)

OFFICE REPORT FOR DIRECTIONS

The matters above mentioned alongwith connected matters were listed before the Hon'ble Court on 26.11.2013 with office report dated 25.11.2013, when the court was pleased to pass the following inter-alia order:-

"We have heard learned counsel for all the parties and we are of the view that the submissions raised in these special leave petitions which were also raised in the replies to the writ petitions in the High Court, ought to have been gone into by the High Court. In the circumstances, we revive all those writ petitions decided by the High Court, mentioned hereinbelow. They will be heard and decided afresh by the High Court after considering the submissions of the College Managements, the State of Punjab, as well as the teachers on the merits of those submissions. The numbers of writ petitions is as under:

"CWP Nos. 4081, 6439 and 6395, all of 2007, CWP No. 10315 of 2007, CWP No.23 of 2012, CWP No. 16166 of 2011, No. 792 of 2011, CWP No. 8774 of 2004, CWP No. 76 of 2006, CWP No. 12965 OF 2005, CWP No.18372 of 2004, CWP No. 1105 of 2004 and CWP No.12550 of 2003".

7 We note that in these matters, there has been an interim order dated 2nd April, 2009, whereby the College Managements were required to make these payments and then seek reimbursements

from the State Government. This arrangement will apply to all the teachers until the revived writ petitions are decided. We make it clear that this arrangement will also be subject to the result of those writ petitions, which we expect the High Court to decide at the earliest.

8 In SLP(C) Nos. 10873, 10878, 10879 and 11498, all of 2006, Mr. Dinesh Kumar Garg, AOR appears for the petitioner -Managing Committee, S.K.R.M. College. In these matters there will be same order as above. However, as far as the direction of the High Court to pay the arrears of salary is concerned, that will be honoured by the College.

9 These Special Leave Petitions are dismissed as withdrawn.

10 In view of the disposal of the Special Leave Petitions, the contempt petitions also stand disposed of."

Service position of each matter is as under:-

SLP No.	Judgment
693/2013	CWP NO.13628/2011
695/2013	CWP NO.15252/2011
696/2013	CWP NO.17553/2011

It is submitted that all the SLPs were disposed of with directions and same have been remand back to the High Court. It appears from the Record of Proceedings dated 26.11.2013, no orders have been passed in SLP No. 693, 695 & 696 of 2013 arising out of Impugned Civil Writ Petition Nos. 13628, 15252 & 17553 of 2011.

The office report for directions in the matters are listed before Hon'ble Court with this office report.

Dated this the 10th day of October, 2014.

ASSISTANT REGISTRAR

Copy to :- Mr. J.s. Chhabara, Adv.
Mr. Kuldip Singh, Adv.
Mr. C.S. Asri, Adv.

ASSISTANT REGISTRAR

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